

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI.**

Original Application No. 100 of 2021(SZ)

Tribunal on its own motion Suo Motu based
on the News item published in The Hindu Newspaper,
Chennai Edition Dt.09.04.2021, "Dumping of garbage
Foiled near Anamalai, trucks seized".

Vs

The Chief Secretary to Govt. of Tamil Nadu,
Govt. Secretariat, Fort St. George,
Chennai, Tamil Nadu – 600 009 & 14 others.

...Respondents

INDEX

S.No	Description	Page No.
1.	REPORT FILED ON BEHALF OF THE 11 TH RESPONDENT –TAMIL NADU POLLUTION CONTROL BOARD.	1- 6
2.	Annexure 1 & 2	7 - 10



Advocate
Thiru.S. Sai Sathya Jith,
Advocate, Chennai.

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE AT CHENNAI.**

ORIGINAL APPLICATION NO. 100 of 2021 (SZ)

Tribunal on its own motion SUO MOTU
Based on the News Item in the Hindu Newspaper,
Chennai edition dated 09.04.2021, "Dumping of
garbage foiled near Anamalai, trucks seized"

Vs

1. The Chief Secretary to Government of Tamil Nadu,
Govt. Secretariat, Fort St. George,
Chennai, Tamil Nadu -600 009 & 14 others.

...Respondent(s)

REPORT FILED ON BEHALF OF THE 11TH RESPONDENT
TAMIL NADU POLLUTION CONTROL BOARD.

I, R. Sarasavani, D/o. J. Raghavan, Hindu, aged about 58 years, having my office at No. 76, Mount Salai, Guindy, Chennai -600032, do hereby solemnly affirm and sincerely state as follows:-

1. I am the Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai and I am filing this Report on behalf of the 11th Respondent Tamil Nadu Pollution Control Board and as such I am well acquainted with the facts of the case.
2. It is respectfully submitted that the Hon'ble National Green Tribunal (Southern Zone) in its order dated 12.10.2023 had directed as follows:

"Para 5: on 13.02.2023, a letter was addressed by the Coordinator of the District Suchitwa Mission to the District Collector, Trivandrum regarding the dumping of the garbage near Anamalai. In the said communication, we find that one Sarojini Ponnayya Foundation, Nagercoil based Agency has been awarded the contract for the disposal of Non-biodegradable Waste collected within the corporation area. The Agency, Sarojini Ponnayya Foundation handed over the collected non-biodegradable waste to Vijaya Industry in Rajapalayam and Vijaya Plastic in Thachanalloor, Thirunelveli.

Mar
01/11/23

**JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUNDIRY,
CHENNAI-600 032.**

6. Whether these facilities are registered and recognized and they are authorized by the Pollution Control Board to handle the non biodegradable waste is not known. Let the District Collector, Tiruvandrum and TNPCB file a report in this regard”.

3. It is respectfully submitted that the said unit of M/s. Sarojini Ponniah Foundation, 95/1, Sudalai Aandavarkovil West Salai, Beach Road, Vallankumaranvilai, Kottar Post, Nagercoil, Kanniyakumari District was inspected by the Officials of TNPCB, Nagercoil on 27.10.2023 and during the inspection, the following observations were made:

- i. The Proprietor of the unit Thiru. Gopi informed that the unit is being operated since 2016. Earlier, they have collected the non-biodegradable wastes from the Kerala and the same was stopped since 2017. At present, the wastes are being collected from the local bodies of Kanniyakumari District.
- ii. Further informed that the unit is engaged in collection of non-biodegradable wastes from Town Panchayats and Municipalities of Kanniyakumari District. However, the unit has not produced work order / agreement executed with any of the local body for collection of non biodegradable wastes. Hence, the source of waste collection is not known.
- iii. The collected wastes are then segregated both mechanically / manually and further baled using baling machine. The segregated wastes such as cloth, paper, plastic gunny bags & plastic bottles and plastic covers are then sent to the following traders. Also, the unit has not executed any agreement for the transfer of wastes with the said traders.
 - a. M/s Harini Sri Enterprises, Pammal, Chennai – cloth wastes
 - b. M/s Vibin Papers, Kathikaivadali, Nagercoil – waste papers
 - c. M/s Vijaya Plastics, Ramayanpatti, Thatchanallur, Tirunelveli - plastic gunny bags and plastic bottles

RECEIVED
TAMIL NADU POLLUTION CONTROL BOARD
NO.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.

Shan
01/11/23
JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.

d. M/s Aishwarya Traders, Karungal Palayam, Erode – plastic covers

- iv. The unit has provided 5 HP of waste segregation machine and 7.5 HP of baling machine.
- v. It collects 2.0 - 2.5 T/day of non biodegradable wastes from the local bodies. It has a total area of 32 cents and the segregation activity is being carried out in a shed.
- vi. The unit has not furnished planning permission / trade license obtained from the concerned local body, Nagercoil Corporation for carrying out the activity in the said location. Hence, the DEE, TNPCB, Nagercoil vide letter dated 27.10.2023 has addressed the Commissioner, Nagercoil Corporation requested to take action against the unit.
- vii. The unit M/s. Sarojini Ponniah Foundation is engaged in the segregation of non biodegradable wastes and it is trading activity. Hence it does not come under the purview of consent mechanism of the Tamil Nadu Pollution Control Board.

4. It is respectfully submitted that, the premises M/s. Vijaya Plastics, 10/124, Muthu Nagar, Sangamuthammalpuram, Ramaiyanpatti, Thatchanallur, Tirunelveli District was inspected by the Officials of TNPCB, Tirunelveli on 27.10.2023. During inspection, the following observations were made:

- i. The unit is a Godown for waste plastic scrap.
- ii. The Proprietor Thiru. Kamaraj informed that it is engaged in the collection of non-biodegradable wastes from local households. The collected wastes are then segregated manually and the segregated wastes are sent to the local traders.
- iii. He also informed that the unit is collecting cement bag, Plastic and PET bottles from M/s. Sarojini Ponniah Foundation of Kanniyakumari District and the collected wastes are then sent to the local traders. However, the unit has not produced any agreement

Man 01/11/23

JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.

JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.

executed with M/s. Sarojini Ponniah Foundation for collection of non biodegradable wastes.

- iv. The unit has not provided machineries and around 400 kg of un-segregated solid wastes were found at the said location. It is carrying out manual segregation in an open area of about 5 cents.
 - v. The Proprietor of the unit also informed that they have not executed any agreement with the vendor M/s. Sarojini Ponniah for the collection of non-biodegradable wastes. Hence, the source of wastes collected is not known.
 - vi. The unit has not furnished planning permission / trade license obtained from the concerned local body, Tirunelveli City Municipal Corporation for carrying out the activity in the said location. Hence, the DEE, TNPCB, Tirunelveli vide letter dated 27.10.2023 has addressed the Commissioner, Tirunelveli City Municipal Corporation and requested to take action against the unit.
 - vii. The unit M/s. Vijaya Plastics is engaged in the segregation of non biodegradable wastes and it is trading activity. Hence it does not come under the purview of consent mechanism of the Tamil Nadu Pollution Control Board.
5. It is respectfully submitted that M/s Vijaya Industries, Annamaraja Nagar, Sankarankovil Road, Rajapalayam is an existing engineering unit cum plastic waste recycling unit. The unit was already issued with show cause notice vide TNPC Board Proceedings dated 28.08.2023 for operating without consent of Board in the name and style of M/s Vijaya Polymers. The copy of the said show cause notice issued by the TNPC Board is submitted vide **Annexure-1**.
6. It is respectfully submitted that based on the show cause notice, the unit vide its reply letter dated 11.09.2023 has informed that they will operate as per rules and regulations of Government and requested to grant sometime due to other personal issues. However, the unit was again inspected by the


 01/11/23
 JOINT CHIEF ENVIRONMENTAL ENGINEER
 TAMIL NADU POLLUTION CONTROL BOARD
 No.76, MOUNT SALAI, GUINDY,
 CHENNAI-600 032.

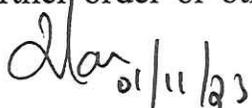
official of O/o. The DEE, TNPCB, Virudhunagar on 20.09.2023 and during inspection the following were observed:

- i. The unit was not under operation.
- ii. It was found that the unit had removed all the machineries except one number, extruder.
- iii. No plastic waste or recycled lumps were stored.
- iv. The unit authorities informed that, they had originally carried out engineering activity (i.e. extruder machine fabrication) alone and were doing plastic recycling for a period of less than one year.
- v. The unit authorities further informed that on receipt of show cause notice from the Board, they have decided not to carry out plastic recycling and to do only engineering activity. And thus removed all the machineries except one number of extruder for the purpose of demo for the buyers.

7. It is further submitted that, the unit was again inspected by the officials of the O/o. DEE, TNPCB, Virudunagar on 30.10.2023 and was found not in operation. The unit authorities submitted the bills for obtaining plastic wastes from other traders M/s R.G.P.M. Plastics, Thoothukudi, Tamil Nadu and M/s Faiza Enterprises, Vallakadavu (Post), Thiruvanthapuram, Kerala State and the copy of the same is submitted as enclosure vide **Annexure - 2**. The unit authorities also assured that they will not operate without obtaining consent of Board and also assured to stop the plastic trading activity immediately.

8. It is respectfully submitted that as the unit has not yet applied for Consent of the Board, the unit has been called for a personal hearing on 03.11.2023, by the District Environmental Engineer, TNPCB, ViruduNagar.

Under the above circumstances, it is humbly prayed that this Hon'ble National Green Tribunal may be pleased to pass such further order or other


 01/11/23
 JOINT CHIEF ENVIRONMENTAL ENGINEER
 TAMIL NADU POLLUTION CONTROL BOARD
 No.76, MOUNT SALAI, GUINDY,
 CHENNAI-600 032.

orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstance of this case and thus render justice.

dlw
01/11/23
JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.

VERIFICATION

I, R. Sarasavani, D/o. J. Raghavan, working as Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai, do hereby verify that the contents of above report are true to the best of my knowledge through records.

dlw
01/11/23
JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.

ஒப்புதலுடன் கூடியபதிவுத் தபாலில்



மாவட்ட சுற்றுச்சூழல் பொறியாளர் அலுவலகம்
தமிழ்நாடு மாசு கட்டுப்பாடு வாரியம்,
விருதுநகர்.

நடவடிக்கைஎண். மாசுசுபொ/தநாமாகவா/விருதுநகர்/கோ. புதியது-8- AEE/நீர்/2023 நாள்: .08.2023

பொருள்: 1974ஆம் ஆண்டுநீர் (மாசு தடுப்பு மற்றும் கட்டுப்பாடு) சட்டத்தின் வரைமுறைகள் மீறுகை- தி/ள். விஜயா பாலிமர்ஸ் (பாலா பாலிமர்ஸ் அருகில்), அன்னம்மா ராஜா நகர், சங்கரன்கோவில் ரோடு, இரஜபாளையம், விருதுநகர் மாவட்டம் - முகாந்திரம் கோரல் - தொடர்பாக.

பார்வை: தங்களது நிறுவனத்தில் ஆய்வு மேற்கொண்ட நாள்: 08.08.2023

1988 ஆம் ஆண்டு திருத்தப்பட்ட 1974 ஆம் ஆண்டு நீர் (மாசு தடுப்பு மற்றும் கட்டுப்பாடு) சட்டத்தின் படி தமிழ்நாடு மாசு கட்டுப்பாடு வாரியத்தால் இந்த விளக்கம் கேட்கப்படுகிறது. (சட்டம் என இதற்குப் பின் இதில் குறிப்பிடப்படும்). திருத்தப்பட்ட 1974 ஆம் ஆண்டு நீர் (மாசு தடுப்பு மற்றும் கட்டுப்பாடு) சட்டத்தின் 25 ஆம் பிரிவின் படி மாநில வாரியத்தின் முன் அனுமதியின்றி வடிகால் நீர் அல்லது தொழிற்சாலை கழிவுநீரை வெளியேற்றும் எந்த ஒரு ஆலையை நிறுவவோ அல்லது இயக்கவோ அல்லது நச்சுப்பொருள் நீக்கும் அல்லது ஒரு உற்பத்தி செய்யும் அமைப்பு முறை கொண்ட பணி அல்லது இப்பணியின் விரிவாக்கம் அல்லது நீட்டிப்புதன்மை கொண்ட ஆலையை வாரியத்தின் முன் அனுமதியின்றி நிறுவவோ அல்லது இயக்கவோ அல்லது நிறுவுவதற்கான முயற்சியோ மேற்கொள்ளக் கூடாது. மேற்கண்ட செயல்பாடுகளுக்கு வாரியத்தின் இசைவாணைபெறப்படவேண்டும்.

தங்களது நிறுவனமான தி/ள். விஜயா பாலிமர்ஸ் (பாலா பாலிமர்ஸ் அருகில்), அன்னம்மா ராஜா நகர், சங்கரன்கோவில் ரோடு, இரஜபாளையம், விருதுநகர் மாவட்டம் 08.08.2023 அன்று ஆய்வு செய்யப்பட்டது. ஆய்வின் பொழுது கீழ்க்கண்டவைகள் கண்டறியப்பட்டது.

1. தங்களது நிறுவனம் தமிழ்நாடு மாசு கட்டுப்பாடு வாரியத்தின் இசைவாணை இல்லாமல் இயக்கத்தில் இருப்பது கண்டறியப்பட்டது.
2. நெகிழி மேலாண்மை சட்டம், 2016 ன் கீழ் தகுந்த அதிகார ஆணை (Authorization) பெறாமல் இயக்கத்தில் இருப்பது கண்டறியப்பட்டது.

ஆகவே தாங்கள் மேற்படி சட்டத்தின் 25 ஆம் பிரிவின் வரைமுறைகளை மீறியுள்ளீர்கள். எனவே, மேற்படி குற்றத்தினை உங்களது நிறுவனமும், தாங்களும் புரிந்துள்ளீர்கள்.

எனவே, உங்கள் நிறுவனத்தை மேற்சொன்ன சட்டத்தின் 33 (அ) பிரிவின்படி மூடுவதற்கும், மின்சாரம் வழங்குதல் மற்றும் நீர் வழங்குதலை நிறுத்தவும் ஏன் ஆணை பிறப்பிக்கக் கூடாது என்பதற்கும் இந்த அறிவிப்பு கிடைத்த 15 நாட்களுக்குள் முகாந்திரம் அளிக்க வேண்டும் என்று உத்தரவிடப்படுகிறது.

மேற்குறிப்பிட்டுள்ள கால அளவுக்குள் பதில் எதுவும் பெறப்படாவிட்டால், தங்கள் தரப்பில் திருப்தி அளிக்கும் விளக்கம் எதுவுமில்லை எனக்கருதி மேல் நடவடிக்கை மேற்கொள்ளப்படும் என தெரிவிக்கப்படுகிறது. இந்த நடவடிக்கை முகாந்திரம் கிடைக்கப் பெற்றமைக்கான ஒப்புதலை அளிக்குமாறு கேட்டுக் கொள்ளப்படுகிறீர்கள்.

பெறுநர்:

உரிமையாளர்,
தி/ள். விஜயா பாலிமர்ஸ் (பாலா பாலிமர்ஸ் அருகில்),
அன்னம்மா ராஜா நகர், சங்கரன்கோவில் ரோடு,
இரஜபாளையம் - 626 117.

28/8/23
மாவட்ட சுற்றுச்சூழல் பொறியாளர்,
தமிழ்நாடு மாசு கட்டுப்பாடு வாரியம்,
விருதுநகர்.



ஒப்புதலுடன் கூடிய பதிவுத்தபாலில்



மாவட்ட சுற்றுச்சூழல் பொறியாளர் அலுவலகம்,
தமிழ்நாடு மாசு கட்டுப்பாடு வாரியம்,
விருதுநகர்.

நடவடிக்கை எண். மாசு(சு.பொ/தநாமாகவா/விருதுநகர்/கோ.புதியது-8 -AEE/காற்று/2023 நாள்: 08.2023

பொருள்: தமிழ்நாடு மாசு கட்டுப்பாடு வாரியம் - 1981 ஆம் ஆண்டு காற்று (மாசு தடுப்பு மற்றும் கட்டுப்பாடு) சட்டம் - தி/ள். பாலா பாலிமர்ஸ், கதவு எண் : 783 , அன்னம்மா ராஜா நகர், சங்கரன்கோவில் ரோடு, இரஜபாளையம், விருதுநகர் மாவட்டம் - முகாந்திரம் கோரல் - தொடர்பாக.

பார்வை: தங்களது நிறுவனத்தில் ஆய்வு மேற்கொண்ட நாள்: 08.08.2023

1987 ல் திருத்தப்பட்ட 1981 ஆம் ஆண்டு காற்று (மாசு தடுப்பு மற்றும் கட்டுப்பாடு) சட்டம் (சட்டம் என இதற்குப்பின் இதில் குறிப்பிடப்படும்) தமிழ்நாட்டில் செயலில் உள்ளது. தமிழ்நாடு மாசு கட்டுப்பாடு வாரியம் மேற்சொன்ன சட்டத்தினை செயல்படுத்துகிறது. தமிழ்நாடு முழுவதும் காற்று மாசு கட்டுப்பாடு மண்டலமாக அரசால் அறிவிக்கப்பட்டுள்ளது. காற்று மாசு கட்டுப்பாடு மண்டலத்தில் இயங்கும் தொழிற்சாலைகள் மேற்படி சட்டத்தின் 21 ஆம் பிரிவின்படி தமிழ்நாடு மாசு கட்டுப்பாடு வாரியத்தின் இசைவாணையைப் பெற வேண்டும்.

தங்களது நிறுவனமான தி/ள். விஜயா பாலிமர்ஸ் (பாலா பாலிமர்ஸ் அருகில்), அன்னம்மா ராஜா நகர், சங்கரன்கோவில் ரோடு, இரஜபாளையம், விருதுநகர் மாவட்டம் 08.08.2023 அன்று ஆய்வு செய்யப்பட்டது. ஆய்வின் பொழுது கீழ்க்கண்டவைகள் கண்டறியப்பட்டது.

1. தங்களது நிறுவனம் தமிழ்நாடு மாசு கட்டுப்பாடு வாரியத்தின் இசைவாணை இல்லாமல் இயக்கத்தில் இருப்பது கண்டறியப்பட்டது.
2. நெகிழி பொருட்களை உருக்கும் இயந்திரத்திற்கு (Extruder) முறையான காற்று மாசு தடுப்பு சாதனங்களை அமைக்காமல் செயல்படுவதும் கண்டறியப்பட்டது.
3. நெகிழி மேலாண்மை சட்டம், 2016 ன் கீழ் தகுந்த அதிகார ஆணை (Authorization) பெறாமல் இயக்கத்தில் இருப்பது கண்டறியப்பட்டது.

ஆகவே மேற்கூறிய சட்டத்தின் 21-ஆம் பிரிவு மீறப்பட்டுள்ளது. மேற்குறிப்பிட்டுள்ள சட்டத்தின் 21 ஆம் பிரிவை மீறுதல் 37 ஆம் பிரிவின்படி ஒரு குற்றமாகும். அந்த குற்றத்திற்கு ஓர் ஆண்டு மற்றும் ஆறு மாதங்களுக்குக் குறையாமல் சிறைத்தண்டனையும் மேலும் அபராதத்துடன் கூடிய ஆறு ஆண்டுகள் வரை சிறைத்தண்டனையும் நீடித்து வழங்கவியலும். மீறுதல் மேலும் தொடருமானல் மீறுதல் தொடங்கும் நாளிலிருந்து மீறுதல் நீடிக்கும் வரை ஒவ்வாரு நாளுக்கு ௫5,000/- கூடுதல் அபராதம் வழங்கவியலும்.

எனவே, மேற்படி குற்றத்திற்காக மேற்குறிப்பிட்டுள்ள சட்டத்தின் 37 ஆம் பிரிவின்படி நீதிமன்றத்தில் உங்கள் மீது ஏன் குற்றவியல் வழக்குத் தொடரக்கூடாது என்பதற்கும் உங்கள் நிறுவனத்தை சட்டத்தின் 31அ பிரிவின்படி மூடுவதற்கும், மின்சாரம் வழங்குதல் மற்றும் நீர் வழங்குதலை நிறுத்தவும் ஏன் ஆணையிடக்கூடாது என்பதற்கும் இந்த அறிவிப்பு கிடைத்த 15 நாட்களுக்குள் முகாந்திரம் அளிக்க வேண்டும். மேற்குறிப்பிட்டுள்ள கால அளவுக்குள் பதில் எதுவும் பெறப்படாவிட்டால் தங்கள் தரப்பில் போதுமான விளக்கம் ஏதுமில்லை என கருதி நடவடிக்கை மேற்கொள்ளப்படும் என அறிவிக்கப்படுகிறது.

இந்த நடவடிக்கை முகாந்திரம் கிடைக்கப் பெற்றமைக்கான ஒப்புதலை அளிக்முறா கேட்டுக்கொள்ளப்படுகிறீர்கள்.

பெறுநர்:

உரிமையாளர்,
தி/ள். விஜயா பாலிமர்ஸ் (பாலா பாலிமர்ஸ் அருகில்), அன்னம்மா ராஜா நகர், சங்கரன்கோவில் ரோடு, இரஜபாளையம் - 626 117.

28.8.23
மாவட்ட சுற்றுச்சூழல் பொறியாளர்,
தமிழ்நாடு மாசு கட்டுப்பாடு வாரியம்
விருதுநகர்.

GSTIN : 33ABBFR1030M1ZI

CASH / CREDIT BILL

Cell : 76393 21531

81898 77576

R.G.P.M. PLASTICS

Old Door No.11/1-29, New Door No. 7/714, Theris Nagar Main Road, THOOTHUKUDI - 628 008.

To,

Messrs. *Vijaya industries*
784A/2W Annamalai Raja
Nagar, Sankarankovil
Road Rajapalayam

INV.No. *422* Dt. *19/8/23*Despatch Through *TN 20BP4944*

Party GSTIN : 33ATFPJ6880P122

Sl. No.	Particulars	HSN Code	Rate Per No. / Kg	Quantity Nos. / Kgs.	Amount	
					Rs.	Ps.
1-	<i>waste Plastic</i>	3915	10	2,800	28,000	
	<i>E-way bill no:</i> <i>5515 3967 9910</i>					
	CGST 9%				2,520	
	SGST 9%				2,520	
	IGST					
				TOTAL	33,040	

Rupees in words *thirty three thousand and*
fourty only

For R.G.P.M. Plastics,

FAIZA ENTERPRISES

T.C. 20/88-33, (2), FAIZA ENTERPRISES, VALLAKKADAVU P.O.,
THIRUVANANTHAPURAM - 695 008.

Invoice No. **071**

PH : 9605882382, 797221150
GSTIN : 32ABKPF2372HIZY

Invoice Date **29/6/23**

GST INVOICE (B2B) CATEGORY

Vehicle No.

State Kerala

State Code: **32**

TN 61 L 9140

Details of Receiver/Billed To

Details of Consignee / Shipped To

Name: **Faiza Enterprises**
Address: **[Blank]**
Mob: **[Blank]**

Name: **Vijaya Industries**
Address: **786 B/2W Ammalajaf
Nagar, Sankaran Kasi Road
Dajapuram - 626117**
Mob: **[Blank]**

GSTIN **32ABKPF2372HIZY**
STATE **Kerala**

GSTIN **33A7FPJ6880PIZZ**
STATE **Tamil Nadu**

Sl. No.	Description of Goods	HSN Code	Rate/Tax	Qty	Rate	Gross Value	CGST Amt	SGST Amt	Total
	plastic scrap	3915	18%	2500	10	25000	Nil	2657	29500/-
	plastic cover			10				4500	
	scrap								

Total Invoice amount in words Twenty	Total Amount Before Tax	25000/-
Two Thousand	Add CGST	Nil
hundred only	Add SGST 2657/18%	4500/-
	Total amount after Tax	29500/-

Terms & Conditions

For FAIZA ENTERPRISES
[Signature]
Authorized Signatory

**BEFORE THE NATIONAL GREEN
TRIBUNAL SOUTHERN ZONE AT,
CHENNAI.**

ORIGINAL APPLICATION NO. 100 of 2021

Tribunal on its own motion SUO MOTU Based on
the News Item in the Hindu Newspaper, Chennai
edition dated 09.04.2021, "Dumping of
garbage foiled near Anamalai, trucks seized"

...Applicant

Vs

1. The Chief Secretary to Government
of Tamil Nadu, Govt. Secretariat,
Fort St. George, Chennai,
Tamil Nadu -600 009 & 14 others

...Respondents

**REPORT FILED ON BEHALF OF THE 11TH
RESPONDENT- TAMIL NADU POLLUTION
CONTROL BOARD.**

**Advocate for Respondent: TNPCB
Thiru.S. Sai Sathya Jith ,
Advocate, Chennai.**

Date:01.11.2023.

Date of hearing on: 02.11.2023.

